

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 382/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of nineteen assets under “Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B” in Eastern Region
- Date of Hearing** : 17.8.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. and 16 others
- Parties Present:** : Shri Tarun Johri, Advocate, TUL and TPTL  
Ms. Sayali Saran Khodke, Advocate, TUL and TPTL  
Shri Manish Kumar Chowdhry, Advocate, BSPCL  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period in respect of 19 assets under “Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B” in Eastern Region comprising of :
    - i. **Asset 1:** 400/220 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station
    - ii. **Asset 2:** Termination of Gangtok-Rangpo/Chujachen and Melli-Rangpo/Chujachen Line at Rangpo and associated bays at Rangpo Sub-station, LILO of 400 kV D/C Teesta V-Siliguri Line (Ckt-I) at Rangpo and associated bays alongwith 1 No, 400 kV Bus Coupler bay at Rangpo Sub-station, 01 no. 3X105 MVA Single Phase 400/220 kV Transformer (1st) and associated bays alongwith 1 No. 1X105 MVA Single Phase, 400/220 kV Spare Transformer at Rangpo Sub-station, and One no. 100 MVA 220/132 kV Transformer (1st) and associated



- bays alongwith 01 number 132 kV Bus Coupler Bay and 01 number 132 kV Bus Sectionaliser bay at Rangpo Sub-station
- iii. **Asset 3:** LILO of 132 kV S/C Gangtok-Rangit Line at Rangpo and associated bays at Rangpo Sub-station
  - iv. **Asset 4:** 01 no. 3X105 MVA Single Phase 400/220 kV Transformer (2nd) and associated bays at Rangpo Sub-station
  - v. **Asset 5:** 01 no. 80 MVAR Bus Reactor (1st) & associated bays at Rangpo Sub-station
  - vi. **Asset 6:** 01 no. 3X105 Single phase, 400/220kV Transformer (3rd) with associated bays under Rangpo Sub-station
  - vii. **Asset 7:** 1 no 100 MVA, 220/132 kV Transformer (2nd), 01 no. 132 kV Bus Coupler bay, & 01 no. 132 kV Bus Sectionaliser with associated bays at Rangpo Sub-station
  - viii. **Asset 8:** 1 no 80 MVAR Bus Reactor(2nd) and associated bays at Rangpo
  - ix. **Asset 9:** 01 no. 3X105 Single phase, 400/220 kV Transformer (4th) with associated bays under Rangpo Sub-station
  - x. **Asset 10:** 01 no. 3X105 Single phase, 400/220 kV Transformer (5th) with associated bays under Rangpo Sub-station
  - xi. **Asset 11:** 1 no 100 MVA, 220/132 kV Transformer (3rd) with associated bays under Rangpo Sub-station
  - xii. **Asset 12:** LILO of 400 kV D/C Teesta V-Siliguri line (Ckt-II) at Rangpo and associated bays at Rangpo Sub-station
  - xiii. **Asset 13:** 63 MVAR Line Reactor of Ckt-I of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus reactor;
  - xiv. **Asset 14:** 63 MVAR Line Reactor of Ckt-II of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus reactor
  - xv. **Asset 15:** 400 kV (Quad) D/C Kishanganj-Patna Transmission Line alongwith associated bays including 02 nos 80 MVAR Switchable line reactors at Kishanganj (GIS)
  - xvi. **Asset 16:** 220 kV D/C Rangpo-New Melli Line and associated bays at Rangpo and New Melli alongwith one no 220 kV Bus Coupler Bay each at Rangpo and New Melli
  - xvii. **Asset 17:** 1 no 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay
  - xviii. **Asset 18:** 1 no 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay



- xix. **Asset 19:** LILO of Teesta-III - Kishanganj Line (LILO-I) at Rangpo and associated bays at Rangpo
- b. The estimated completion cost of the Asset-2, Asset-12 and Asset-15 was restricted to the FR apportioned cost in their respective previous orders in the absence of Revised Cost Estimate (RCE). RCE for these assets has been submitted in the instant petition.
- c. Due to absence of documentary evidence, the Commission in order dated 29.2.2016 in Petition No. 530/TT/2014 did not condone the time over-run and directed the Petitioner to submit reasons for time over-run in case of Assets-13 and 14. The documentary evidence for the time over-run in case of Asset-13 and Asset-14 has been submitted in the instant petition. The time over-run was primarily due to the time over-run in case of the associated 400 kV D/C (Quad) Patna-Kishanganj Line. This associated 400 kV D/C (Quad) Patna-Kishanganj Line was held up inordinately due to change in scope/ location of Kishanganj Sub-station, change in technical specifications from AIS to GIS, severe RoW issues, rise in river level during pile foundations, etc. The time over-run in case of the 400 kV D/C (Quad) Patna-Kishanganj Line has been condoned by the Commission vide order dated 31.5.2016 in Petition No. 230/TT/2015.
- d. The Commission vide Order dated 14.11.2017 in Petition No. 183/TT/2016 directed that the transmission charges for Asset-16 for the period from 21.5.2015 to 21.9.2015 shall be shared by the generating companies (*i.e. Jorethang {DANS Energy} and Rangit-IV {JAL Power Ltd.}*) in the ratio of the LTA granted till operationalization of LTA. After operationalization of the LTA granted to these generators, the transmission charges shall be included in PoC charges and shall be shared as provided under Regulation 43 of the 2014 Tariff Regulations. DANS Energy Private Limited filed Review Petition No 28/RP/2018 and in terms of decision in this Review Petition, the Commission re-heard Petition No. 183/TT/2016 wherein a fresh direction regarding sharing of transmission charges had been issued by the Commission vide order dated 5.2.2020. It has been decided that entire transmission charges are to be included in PoC charges under Regulation 43 of the 2014 Tariff Regulations and that the charges paid by generators (*in accordance with initial order dated 14.11.2017 in Petition No. 183/TT/2016*), if any, were to be refunded within 15 days of the issuance of order dated 5.2.2020.
- e. In Petition No. 183/TT/2016, the Commission did not decide as to who would bear IDC and IEDC (during the period from 21.5.2015 to 21.9.2015) for Asset-16 and the Commission observed that liability cannot be determined in the absence of relevant detailed information. The Petitioner has filed a Miscellaneous Petition No. 91/MP/2021 for fixing of liability of IDC and IEDC for the said period. The instant petition does not include IDC and IEDC amount for the period from 21.5.2015 to 21.9.2015.
- f. In case of Asset-19, the Commission vide order dated 5.9.2018 in Petition No. 123/TT/2017 directed the Petitioner to provide revised CEA energization certificate as the nomenclature of the asset in the CEA energization certificate was not clear. The revised CEA energization certificate for Asset-19 will be provided upon its issuance by the concerned authority.



- g. Additional Capital Expenditure (ACE) has been claimed in 2014-19 and 2019-24 tariff period as per the details mentioned in the Auditor Certificates.
  - h. The estimated completion costs are within the apportioned approved costs for all the subject assets. Therefore, there is no cost over-run in any of the subject assets.
3. The Commission held that IDC and IEDC in respect of Asset-16 will be finalized based on the submissions made by the Petitioner in Petition No. 91/MP/2021. Accordingly, the Commission directed to list the instant petition alongwith Petition No 91/MP/2021 as issues involved in the petitions are related.
4. In response to the query of the Commission, the representative of the Petitioner submitted that all the generators have been impleaded in the matter and no reply has been received from any of the generators. In response to another query of the Commission about Asset-13 and Asset-14 regarding use of Line Reactor as Bus Reactors and the details of SCOD and COD, the representative of Petitioner submitted that RPC approved the use of Line Reactors as Bus Reactors in its meeting on 18.7.2014 and the COD of the assets is 28.3.2016 as against the scheduled COD of 16.11.2013.
5. The learned counsels of BSPCL, TUL and TPTL sought time to file reply in the matter.
6. After hearing the parties, the Commission directed the Respondents, including BSPCL, TUL and TPTL to file their reply by 1.9.2021 and the Petitioner to file rejoinder(s), if any, by 8.9.2021 and observed that no extension of time shall be granted.
7. The Commission further directed to list the instant petition alongwith Petition No. 91/MP/2021. The matter shall be listed for further hearing in due course for which a separate notice will be issued to the parties concerned.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

